

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL No. 263 of 2018 &
IA No. 1022 of 2018**

Dated: 13th November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Rattan India Power Limited

...Appellant(s)

Vs.

**Maharashtra Electricity Regulatory Commission &
Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Ms. Raveena Dhamija

Counsel for the Respondent(s) : Mr. Udit Gupta
Mr. Anup Jain for R-2

ORDER

Learned counsel for the Appellant seeks one week's time to file rejoinder. Time is granted. She may file the rejoinder on or before 20-11-2018 with advance copy to the other side.

List the matter on **18-12-2018**.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/js